

The Assam Women's University (Amendment) Bill, 2023.

A

BILL

further to amend the Assam Women's University Act, 2013.

Preamble

Whereas it is expedient further to amend the Assam Women's University Act, 2013, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act No. XXII of 2013

It is hereby enacted in the Seventy-fourth year of the Republic of India as follows :-

Short title extent and commencement

- 1. (1) This Act may be called the Assam Women's University (Amendment) Act, 2023.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 31

- 2. In the principal Act, in section 31, in sub-section (1), in the last line, for the word "Government" appearing in between the word "to the" and "for" the words "The Comptroller and Auditor General" shall be substituted.

Amendment of section 33

- 3. In the principal Act, in section 33,
 - (i) in sub-section (1), in the first line, for the word "Government" appearing in between the words "The" and "shall" the words "The Comptroller and Auditor General of India" shall be substituted.
 - (ii) for sub-section (2), the following shall be substituted, namely ; -
 - "(2) The local audit shall be conducted as per in the manner as may be prescribed".
 - (iii) The sub-section (3) and sub-section(6) shall be deleted.
 - (iv) The sub-section (4), (5) and (7) shall be renumbered as sub-section (3), (4) and (5).

VETTED BY THE LEGISLATIVE DEPARTMENT ON 9.9.2023

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend the Assam Women's University Act, 2013. It is proposed that the Department seeks amendment to some section of the Assam Science and Technology University Act, 2009 in order to bring about certain changes in its administration and working.

The amendments proposed are broadly explained as under:

1. Clause 2 of the Bill seeks to amend the Section 31 (1) of the Act.
2. Clause 3 (i) of the Bill seeks to amend the Section 33 (1) of the Act.
3. Clause 3 (ii) of the Bill seeks to amend the Section 33 (2) of the Act.
4. Clause 3 (iii) of the Bill seeks to delete the Section 33 (3) and Section 33 (6) of the Act.
5. Clause 3 of the Bill seeks to amend the Section 33 (4), Section 33 (5) and Section 33 (7) of the Act.

The Bill seeks to achieve above objects.



Dr. Ranoj Pegu
(Hon'ble Minister, Education, Government of Assam)

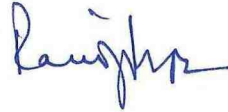


Principal Secretary,
Assam Legislative Assembly.

FINANCIAL MEMORENDUM

The Bill proposes to amend the Assam Women's University Act, 2013.

There is no provision in the Bill which would involve any expenditure from the Consolidated Fund of the State of Assam.



Dr. Ranoj Pegu
(Hon'ble Minister, Education, Government of Assam)

MEMORANDUM OF DELEGATED LEGISLATION

The Bill involves no proposals for delegation of legislative power to anyone.



Dr. Ranoj Pegu
(Hon'ble Minister, Education, Government of Assam)